

## Annexure 2

Name of the Corporate Debtor: M/s Veracious Builders and Developers Private Limited

Date of commencement of liquidation:

17.01.2020

List of Stakeholders as on:

23.03.2021

## List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	State Bank of India SPBB BLR	UFC_1	15.02.2020	48,00,000	-	Unsecured	-	-	-	-	48,00,000	-	Refer note below
<b>Total</b>				<b>48,00,000</b>	<b>-</b>		<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>48,00,000</b>	<b>-</b>	

Note: This claim was received from State Bank of India for the housing loan provided to Mr. and Mrs. Rathi for Flat No E-1004 in Veracious Vani Vilas. During verification the liquidator noted the following:

- As per paragraph 2 of the undated reply notice issued by Mr. S P Bichu, State Bank of India (SBI) had verified all documents prior to sanctioning a loan in respect of the said flat.
- The Corporate Debtor (CD) has executed a registered sale deed dated 06.12.2016 in favour of Mrs. and Mr. Rathi. The said registered sale deed has already been deposited with SBI under a registered Memorandum of Deposit dated 06.12.2016. The CD has already completed all obligations in terms of having handed over possession and executing a registered sale deed.
- Having vetted and verified the claim and documents submitted, and having gone into the matter on basis of records available the Liquidator has determined that no amounts are owed by the CD to SBI and no obligations stand unfulfilled. The claim has accordingly been rejected.